

कोल इण्डिया लि० द्वारा कोयले का निर्यात

3812. श्री जगपाल सिंह :

श्री राजनाथ सोनकर शास्त्री :

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) कोल इण्डिया लि० किन-किन देशों को कोयले का निर्यात करता है;

(ख) गत तीन वर्षों के दौरान (1981-82, 1982-83 और 1983-84) विदेशों को किए कोयले में निर्यात से हुई आमदनी का ब्यौरा क्या है;

(ग) कोल इण्डिया लि० ने देश में कोयले की आवश्यकता को पूरा करने के लिए क्या कदम उठाए हैं;

(घ) क्या यह सच है कि विदेशों को कोयले के निर्यात से देशी उद्योगों पर प्रतिकूल प्रभाव पड़ रहा है; और

(ङ) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

ऊर्जा मंत्रालय के कोयला विभाग में राज्य मंत्री (श्री बलबीर सिंह) : (क) से (ङ) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

Division of Delhi into Judicial Districts

3813. SHRI BHIKU RAM JAIN : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Government had decided to divide the Union Territory of Delhi into five Judicial Districts in 1982 at par with Police Revenue Districts;

(b) whether it is a fact that a Bill to this effect was passed by Delhi Metropolitan Council and sent to Government for adoption by Parliament some months back;

(c) if so, whether Government propose to introduce the required amendment bill in the current Session; and

(d) if not, the reasons thereof ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) The Government of India in March, 1982, accepted in principle the proposal of the Delhi High Court seeking the division of Delhi into five judicial districts.

(b) Recommendations for undertaking suitable Legislation for amendment of the Code of Criminal Procedure, 1973 and Delhi Municipal Corporation Act, 1957, and the Delhi Rent Control Act, 1958 were made by the Metropolitan Council of Delhi in July, 1983 and sent to the Central Government in August, 1983.

(c) and (d) The Bills as recommended by the Metropolitan Council of Delhi require detailed examination. The Matter is engaging the attention of the Government of India.

Closing down the Overseas Communication Centre at Daund in Pune District of Maharashtra

3814. SHRI S.B. PATIL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Government have decided to close down the Overseas Communication Centre at Daund in District of Pune, Maharashtra;

(b) whether Government are aware that there is a large number of administrative buildings are residential quarters in good condition sufficient to accommodate about 200 employees;

(c) whether it is also a fact that Government are considering to utilise this campus for opening a Training Centre for Overseas Communication Workers or P & T workers;

(d) if so, when the proposed training centre is likely to opened;

(e) whether Government have received any representation from Class III and IV employees requesting to absorb them in the proposed Training Centre; and

(f) if so, the decision taken in the matter ?

THE DPPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) : (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d) The feasibility of utilising the campus at Daund for setting up a Training Centre for P & T employees is being examined.

(e) and (f) Some representations from Groups 'C' and 'D' employees of Overseas Communications Service for local absorption have been received which are under consideration.

Insat-I and Mass Communication

3815. SHRI MANMOHAN TUDU : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Indian National Satellite System (INSAT-I) has opened up new vistas in mass communications; and

(b) if so, the details of the international and the national communication facilities made available on the functioning of the above INSAT-I ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) Yes, Sir.

(b) INSAT is multi-purpose National Satellite system.

The first generation INSAT System (INSAT-I) which has been operational since 15th October, 1983, has made the following facilities available for national use :

(i) long distance domestic tele-communications;

(ii) round the clock meteorological earth observation and data relay;

(iii) direct Satellite TV broadcasting to augment community TV sets in rural areas and networking of terrestrial TV transmitters; and

(iv) regional and national networking of radio transmitters.

Recommendations Made by Scientific Advisory Committee, the Advisory Committee on Environmental Planning and Coordination and Scientific Advisory Committee for Geo-Sciences

3816. SHRI S.A. DORAI SEBASTIAN : Will the Minister of ENERGY be pleased to state :

(a) the recommendations on R & D programmes, location of domestic plants, etc. that have been made by the Scientific Advisory Committee, the Advisory Committee on Environmental Planning and Coordination and the Scientific Advisory Committee for Geo-Sciences since their constitution in 1981 and the membership of these committees; and

(b) the action taken thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) The membership of the Scientific Advisory Committee, the Advisory Committee on Environmental Planning and Coordination and the Scientific Advisory Committee for Geo-Sciences are given in the statement enclosed. The major recommendations of these Committees are as under :—

SCIENTIFIC ADVISORY COMMITTEE.

(i) Setting up/expansion of R & D facilities in Indian Petrochemicals Corporation Limited, Engineers India Limited and Indian Oil Corporation Limited.

(ii) Utilisation of off gas from Fluidised Catalytic Cracker (FCC) of